

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**CP (IB) No.21/Chd/Pb/2022**

**IN THE MATTER OF:**  
**Punjab National Bank**

...

**Petitioner**

**Versus**

**Snehlata Saluja**

...

**Respondent**

**Under Section: 95(1), IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Arpit Chawla, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate and Ms. Swati Vashisth, PCA

**For the RP** : Mr. Abhishek Anand and Abhishek Sinha, Advocates

**ORDER**

Heard the counsel for the Creditor as well as counsel for the respondent-Personal Guarantor. Counsel for the personal Guarantor has submitted that he has in receipt of the report of RP and prayed for grant of leave to file his objections along with legal decisions in this matter therefore, the matter is stands posted to next week.

Let a copy of the objections along with legal decisions may be provided to the Resolution Professional as well as to the Creditor-State Bank of India and objections to the report be filed so that this case may be actively taken

up for hearing. Learned counsel for all the parties are directed to be in readiness to argue the matter on the next date of hearing.

List on 02.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**